

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2023

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-n 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Petitioner : Tata Power Company Limited (TPCL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.
- Date of Hearing : **28.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Tushar Srivastava, Advocate, TPCL
Shri Divyansh, Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL, PSPCL & HPPC
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC
Ms. Tanya Singh, Advocate, PSPCL & HPPC
Shri Anand Ganesan, Advocate, RUVITL
Ms. Swapna Seshadri, Advocate, RUVITL & GUVNL
Shri Amal Nair, Advocate, RUVITL
Ms. Shivani Verma, Advocate, RUVITL
Shri Parth Bhalla, Advocate, RUVITL
Shri Tushar Mathur, Advocate, MSEDCL

Record of Proceedings

Learned senior counsel submitted that pursuant to the direction of the Commission *vide* Record of Proceedings for the hearing dated 27.9.2024, the Petitioner has filed its compliance affidavit dated 10.10.2024 furnishing the information/details as called for. Learned senior counsel further submitted that the parties have already made the detailed submissions on the aspect of grant of interim

relief(s), and the Commission may, thus, reserve the order while permitting the parties to file their respective consolidated written note of arguments, if any.

2. Learned senior counsel for the Respondent, GUVNL, submitted that pursuant to the Record of Proceedings for the hearing dated 27.9.2024, GUVNL has also filed its affidavit dated 5.10.2024. However, in view of the Petitioner's affidavit dated 10.10.2024, GUVNL has updated its affidavit, and while such updated affidavit has already been served upon the Petitioner, it could not be uploaded on the e-filing portal. Accordingly, GUVNL may be permitted to upload its updated affidavit. Learned senior counsel also sought liberty to file consolidated / updated written submissions.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, GUVNL, to file its updated affidavit, as above, within three days. Also, the Commission permitted both sides to file their updated/consolidated written submissions along with the compilation of judgments, if any, within two weeks with a copy to the other side.

4. Subject to the above, the Commission reserved the order on the aspect of grant of interim relief(s) in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)